

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 934 OF 2019**

IN THE MATTER OF:

Madhusudhan Reddy

....

Applicant(s)

Versus

State of Telangana

....

Respondent(s)

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Place: Hyderabad

Date: 21-01-2020.

Action Taken Report on submitted by Telangana State Pollution Control Board on M/s. Kisan Agro Feed, Sy.No.27/A, Kothapally (V), Yacharam (M), Rangareddy District in compliance of the Hon'ble NGT Order dated 31.10.2019 in OA. No.934 of 2019.

1. M/s. Kisan Agro Feed is located at Sy.No.27/A, Kothapally (V), Yacharam (M), Rangareddy District and engaged in production of Meat Bone Meal & Tallow.
2. The Board issued CFO to the unit on 29.06.2018 for Meat Bone Meal - 20,000 Kgs/day & Tallow - 5,000 Kgs/day which is valid upto 30.06.2023 with a condition to start the operations only after obtaining revocations of closure order.
3. The Board has received a complaint from Sri Eega Madhusudhan Reddy on 24.06.2019 regarding pollution being caused by the industry. Also stated that the unit is producing oil illegally by using Animal (Cows) dead bodies and its meat as main raw material and mixing the same in edible oils. Also stated that the industry is causing severe air pollution / smell nuisance in the area.
4. The Board Officials inspected the industry on 26.06.2019 and the status was reviewed in the Task Force Committee meeting held on 16.07.2019. During the meeting, the Complainants informed that, severe odour and smell nuisance in the area and health problems are being caused due to operation of the industry. They also stated that they could not cultivate the fields as agricultural workers are not willing to work in their fields due to smell nuisance. The Committee recommended to constitute a Rolling Task Force team to inspect the industry and submit the detailed report for further review before the Committee.
5. The Board constituted a Rolling Task Force team and the Rolling Task Force team inspected the industry on 05.09.2019 and observed that, the industry has provided ETP to treat the waste water generated from the process. After treatment, the industry is using the treated waste water for floor washings and onland for gardening within the premises. The analysis results of the samples collected from the outlet of the ETP are exceeding the standards stipulated by the Board. During the inspection of the team, it was observed that the industry has made provision to discharge the washing effluents to outside the compound wall and stagnation of waste water was observed at northern side of the compound wall. The analysis results of the samples collected indicate higher values of TDS, COD & BOD indicating discharge of partially treated effluents. The main source of condensate / gases generated during cooking process. The industry has provided scrubber followed by bio-filter for control of odour nuisance. It was observed that the industry was not operating the sprinklers provided to the bio-filters.
6. An OA No.934 of 2019 was filed by Sri Madhusudhan Reddy in Hon'ble NGT, New Delhi against the pollution caused by the industry. The Hon'ble NGT vide order dated: 31.10.2019 directed the District Collector and TSPCB to look into the matter, take appropriate action in accordance with Law and furnish a factual and action taken report in the matter within two months.

7. In compliance with the Hon'ble NGT Orders, the following members inspected the industry on 12.12.2019:

1. Mr. M.Venkanna, Environmental Engineer, TSPCB, Regional Office, Rangareddy.
2. Mr. Ch. Nagaiah, Thasildhar, Yacharam (Mandal), Rangareddy District

The Committee submitted the following:

- a. The M/s. Kisan Agro Feed is located at an altitude of 16°58'54.91N 78°41'15.14E. The Kothapally village is located at a distance of 1.12 Kms from the industry towards south-west direction. The google map showing the distance between M/s. Kisan Agro Feed and Kothapally Village.
 - b. The industry has obtained CFO of the Board vide order dated 29.06.2018 for Meat Bone Meal - 20,000 Kgs/day & Tallow - 5,000 Kgs/day for a period upto 30.06.2023.
 - c. During inspection, the industry was in operation.
 - d. The industry has provided ETP consists of collection tank, bar screen, Oil and Grease trap, Equalization tank, buffer tank, UASB (Up flow Anarobic Sludge Blanket) Reactor, aeration tank, secondary clarifier, filter feed, multi grade filter, treated water storage tank and sludge drying beds After treatment using for floor washings and on land gardening within the outside (entrance) the industry premises. During inspection, samples were collected from Inlet and Outlet of ETP and submitted to Board Laboratory for analysis purpose.
 - e. The main source of odour problem is the condensate / gases generated during the cooking of bones, meat trimmings and fat received from Slaughter houses. The industry has provided scrubber followed by bio filters for control of odour nuisance and provided energy meters. During inspection, odour was observed within the production shed, no odour was observed outside the premises and in the village.
 - f. The house keeping of the industry is satisfactory. The industry is spraying odour control solution i.e., piian solution to control the odour nuisance within the premises.
 - g. The industry has provided water meters and flow meters to assess the actual water consumption and wastewater generation.
 - h. The industry has manufactured consented product and the average production is 12.02 Tons/day of meat bone meal as against the permitted quantity of 20 Tons/day and 3.450 Tons/day of tallow as against the permitted quantity of 5 Tons/day during the period from December 2018 to November 2019.
 - i. The industry has disposed 3 Tons of tallow bottom sludge to soap industry i.e., Roshan Trading Company, Alfa Soap Works, Bharat Soap Company, Swadesh Soap Company, etc.,
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- j. The industry has provided defreezer container at a temperature of -18°C to store the raw material in case of emergency.
 - k. The industry has changed the bio filter media on 05.10.2019.
 - l. During inspection, the Joint Committee has discussed with the complainants regarding odour problem and the complainant Sri Kondal Reddy, Kothapally has informed he has 19 acres of agricultural land towards south side of the industry, daily lot of odour was observed during the cultivation, daily labours are not willing to work in the field due to odour problem generated by the industry, animals are getting health problems, children and old age people are getting breathing problems, due to the odour problem most of the people are not taking food properly and result of getting weight loses.
 - m. Sri Rajender Reddy, Kothapally has informed he has 12 acres of agricultural land towards south side of the industry, his 2 buffalos were died due to odour generated by the industry.
 - n. Sri Bhaskar Reddy, Kothapally has informed he has 6 acres of agricultural land towards east side of the industry. Lot of smell was observed every day due to smell problem they are unable to work in the agricultural fields. He further informed that Lord Venkateshwara Temple is located on hill area towards east direction at a distance of about 0.71 kms (as per the google map) from the industry and every year jatara will be celebrated by the villagers and due to the odour problem, lot of inconvenience observed by the villagers.
 - o. The committee also visited Kothapally Village and discussed with the villagers Sri Adala Krishnaiah & Laxmamma both are informed that lot of odour problem coming from the industry.
 - p. The committee discussed with the industry representative Sri Syed Abdul Samy, Director, M/s. Kisan Agro Feed. He informed that as per the Board directions, he upgraded the blower capacity 5 HP to 120 HP motor, new ducting system installed followed by scrubbing and bio filter system. He also informed that 35 employees are residing within the industry premises. The committee also observed that the industry has provided new ducting system at various places i.e., Hammer Mill, Decanter, Cooker, Filter Press, Cake beam and 120 HP motor to the blower.
 - q. During the visit, the industry was in operation and the committee observed that smell was persisting within the production block and industry premises. However, smell was not observed in Kothapally Village i.e., complainant village.
 - r. The Committee have taken effluent samples of Inlet & Outlet of Effluent Treatment Plant (ETP) and submitted to Board Laboratory for analysis.
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- s. The point wise compliance of the temporary revocation of closure order dated 20.03.2019 is as follows:

Sl. No	Condition	Compliance
1.	The industry shall replace bio-filters attached to steam cookers periodically. The industry shall maintain the records of date of replacement of the bio-filters attached to steam cookers and submit the same to RO, RR-I every month.	As per the records maintained by the industry, they have replaced the bio filters on 05.10.2019
2.	The industry shall provide maintain / bio-filters attached to Drive, Extruder and Milling unit operations.	During inspection, the industry has provided scrubbers followed by bio-filters to improve the efficiency of the bio-filter and replaced the bio-filters on 05.10.2019 and upgraded the water sprinkling system.
3.	The industry shall operate ETP continuously to meet the Board's CFO standards.	During the inspection the ETP is in operation and it consisting of collection tank, bar screen, Oil and Grease trap, Equalization tank, buffer tank, UASB (Up flow Anaerobic Sludge Blanket) Reactor, aeration tank, secondary clarifier, filter feed, multi grade filter, treated water storage tank and sludge drying beds After treatment using for floor washings and on land gardening within the outside (entrance) the industry premises. Samples were collected from Inlet and Outlet of ETP and submitted to Board laboratory for analysis purpose.
4.	The industry shall provide closed refrigeration room to prevent short time purification.	The industry has provided refrigeration container for storage of raw material in case of storage is required.
5.	The unit shall take measures to avoid odour nuisance by providing / maintaining closed shed for tallow settling & storage tanks.	The industry has provided closed silos for storage of tallow.
6.	All the unit operations (from raw materials handling to finished products storage) shall be carried out in a closed shed.	The process is carried out inside closed shed. The industry has provided a shed for unloading of the raw materials.

Sl. No	Condition	Compliance
7.	The industry shall develop green belt with tall growing trees within the premises.	The industry has made plantation about 500 plants inside and about 500 outside of the industry premises.
8.	The industry shall periodically (for every fort night) conduct 3 rd party analysis of effluents and shall submit a copy of analysis reports to EE, RO, RR-I.	The industry has submitted the 3 rd party analysis reports every fortnight.

The Committee submitted the following Conclusions:

- a. The industry has provided control systems at various odour generating locations i.e., suction hood followed by scrubber, bio filters to control the odour problem. However, odour was observed in the production block and within the industry premises.
 - b. The committee visited the Kothapally village and no odour was observed within the Kothapally village. However, the villagers are informed that they are facing odour problem from the industry.
 - c. The industry has changed the bio filter media on 05.10.2019.
 - d. The industry is using raw material i.e., buffalo waste (meat bone meal) generated from slaughter houses located within Hyderabad city. The industry is not using dead animals as raw material.
8. In view of the above, it is submitted that the Board reviewed the report submitted by the Rolling Task Force Team along with Committee report (constituted in compliance with the Hon'ble NGT orders dated 31.10.2019) in the Task Force Committee meeting held on 30.12.2019 and noted that the industry is exceeding the standards prescribed by the Board for outlet of ETP. The Committee recommended to issue Closure Order to the industry for not meeting the standards prescribed by the Board.
9. Accordingly, the Board issued Closure directions to the industry for exceeding the outlet of ETP standards prescribed by the Board.

Sd/-
MEMBER SECRETARY

// T.C.F.B.O //

V. Reddy

SENIOR ENVIRONMENTAL ENGINEER
TSPCB, HEAD OFFICE, HYDERABAD.

JOINT INSPECTION REPORT COMPRISING OF REPRESENTATIVES OF TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB) AND DISTRICT COLLECTOR RANGAREDDY IN THE MATTER OF M/S. KISAN AGRO FEED, SY.NO.27/A, KOTHAPALLY (V), YACHARAM (M), RANGAREDDY DISTRICT IN OA NO. 934 OF 2019

PREAMBLE

In the matter of OA No. 934 of 2019, the Hon'ble National Green Tribunal (NGT), Principal Bench vide its order dated October 31, 2019 has directed the District Magistrate, Rangareddy and Telangana State PCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter. The nodal agency for compliance and coordination will be the Telangana State PCB.

Accordingly, the respective departments have nominated the following members for the Joint Committee:

1. Mr. M.Venkanna, Environmental Engineer, TSPCB, Regional Office, Rangareddy.
2. Mr. Ch. Nagaiah, Thasildhar, Yacharam (Mandal), Rangareddy District

In compliance with Hon'ble Tribunal orders, the Joint Committee visited the M/s. Kisan Agro Feed, Sy.No.27/A, Kothapally (V), Yacharam (M), Rangareddy District on 12.12.2019.

The M/s. Kisan Agro Feed is located at an altitude of 16°58'54.91N 78°41'15.14E. The Kothapally village is located at a distance of 1.12 Kms from the industry towards south-west direction. The distance between M/s. Kisan Agro Feed and Kothapally Village is shown in the google map.

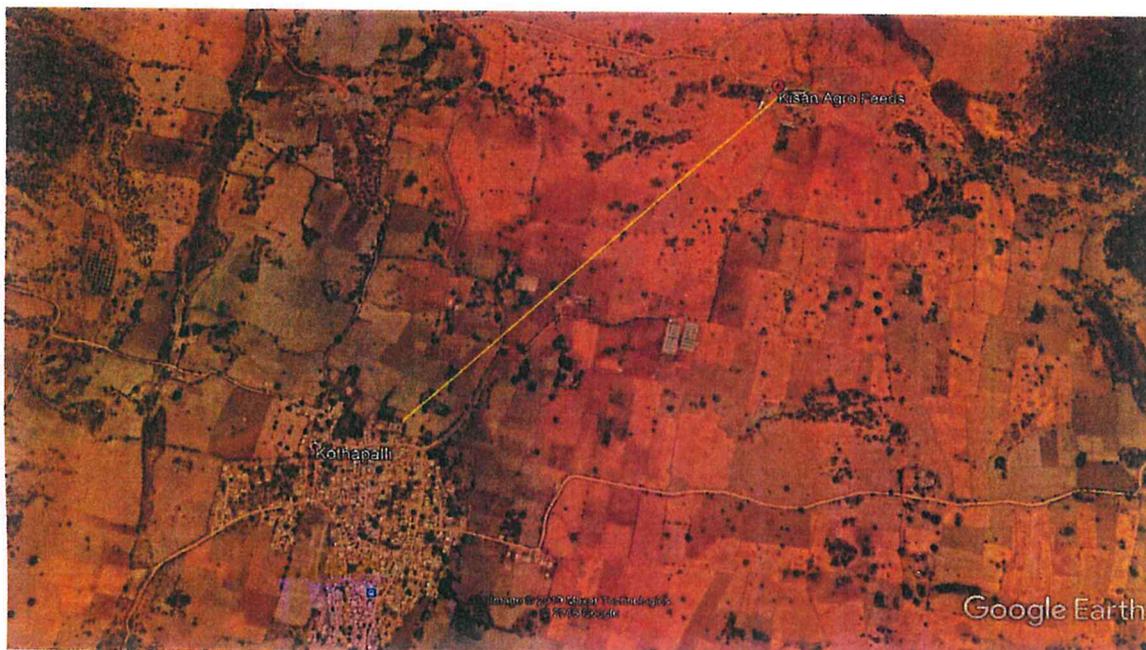


Figure 1 Distance between M/s. Kisan Agro Feed and Kothapally Village

1. The industry has obtained CFO of the Board vide order dated 29.06.2018 for Meat Bone Meal - 20,000 Kgs/day & Tallow - 5,000 Kgs/day for a period upto 30.06.2023.
2. During inspection, the industry was in operation.
3. The industry has provided ETP consists of collection tank, bar screen, Oil and Grease trap, Equalization tank, buffer tank, UASB (Up flow Anarobic Sludge Blanket) Reactor, aeration tank, secondary clarifier, filter feed, multi grade filter, treated water storage tank and sludge drying beds After treatment using for floor washings and on land gardening within the outside (entrance) the industry premises. During inspection, samples were collected from Inlet and Outlet of ETP and submitted to Board Laboratory for analysis purpose.
4. The main source of odour problem is the condensate / gases generated during the cooking of bones, meat trimmings and fat received from Slaughter houses. The industry has provided scrubber followed by bio filters for control of odour nuisance and provided energy meters. During inspection, odour was observed within the production shed, no odour was observed outside the premises and in the village.
5. The house keeping of the industry is satisfactory. The industry is spraying odour control solution i.e., piian solution to control the odour nuisance within the premises.
6. The industry has provided water meters and flow meters to assess the actual water consumption and wastewater generation.
7. The industry has manufactured consented product and the average production is 12.02 Tons/day of meat bone meal as against the permitted quantity of 20 Tons/day and 3.450 Tons/day of tallow as against the permitted quantity of 5 Tons/day during the period from December 2018 to November 2019.
8. The industry has disposed 3 Tons of tallow bottom sludge to soap industry i.e., Roshan Trading Company, Alfa Soap Works, Bharat Soap Company, Swadesh Soap Company, etc.,
9. The industry has provided defreezer container at a temperature of -18°C to store the raw material in case of emergency.
10. The industry has changed the bio filter media on 05.10.2019.

During inspection, the team has met the complainants regarding the problems being faced by them due to operation of the industry. The complainant Sri Kondal Reddy, Kothapally has informed he has 19 acres of agricultural land towards south side of the industry, daily lot of odour was observed during the cultivation, daily labours are not willing to work in the field due to odour problem generated by the industry, animals are getting health problems, children and old age people are getting breathing problems, due to

the odour problem most of the people are not taking food properly and result of getting weight loses.

Sri Rajender Reddy, Kothapally has informed he has 12 acres of agricultural land towards south side of the industry, his 2 buffalos were died due to odour generated by the industry.

Sri Bhaskar Reddy, Kothapally has informed he has 6 acres of agricultural land towards east side of the industry. Lot of smell was observed every day due to smell problem they are unable to work in the agricultural fields. He further informed that Lord Venkateshwara Temple is located on hill area towards east direction at a distance of about 0.71 kms (as per the google map) from the industry and every year jatara will be celebrated by the villagers and due to the odour problem, lot of inconvenience observed by the villagers.



Figure 2 Distance between Kisan Agro Feed to Temple

The industry representative Sri Syed Abdul Samy, Director, M/s. Kisan Agro Feed. He informed that as per the Board directions, he upgraded the blower capacity 5 HP to 120 HP motor, new ducting system installed followed by scrubbing and bio filter system. He also informed that 35 employees are residing within the industry premises. The committee also observed that the industry has provided new ducting system at various places i.e., Hammer Mill, Decanter, Cooker, Filter Press, Cake beam and 120 HP motor to the blower.

During the visit, the industry was in operation and the committee observed that smell was persisting within the production block and industry premises. However, smell was not observed in Kothapally Village i.e., complainant village.

The committee have taken effluent samples of Inlet & Outlet of Effluent Treatment Plant (ETP). As per the analysis report, the parameters are tabulated below:

Sl.No.	Parameter	Inlet of ETP	Outlet of ETP	Limiting Standards as per CFO Order
1	pH	7.57	7.56	5.5 - 9.0
2	TSS	765	127 mg/l	200
3	TDS	4690	4564 mg/l	-
4	COD	1794	274mg/l	-
5	BOD	424	42 mg/l	30
6	Oil & Grease	3.5	0.6 mg/l	10

Observations:

1. The industry has provided control systems at various odour generating locations i.e., suction hood followed by scrubber, bio filters to control the odour problem. However, odour was observed in the production block and within the industry premises.
2. The committee visited the Kothapally village and no odour was observed at the Kothapally village. However, the villagers are informed that they are facing odour problem from the industry.
3. As per the analysis reports, the parameter BOD is exceeding the prescribed standard.



**Thasildhar,
Yacharam,
Rangareddy District**



**Environmental Engineer,
T.S.Pollution Control Board,
Regional Office, Rangareddy District**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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BY REGD. POST WITH ACK. DUE

Order No. RR-I-258/TSPCB/U-I/TF/2018 ~2203

Date:17.01.2020

Sub: **M/s. Kisan Agro Feed, Sy.No.27/A, Kothapally (V), Yacharam (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Not meeting the standards prescribed by the Board for outlet of ETP - CLOSURE ORDERS - ISSUED - Reg.**

- Ref :
1. Closure Order No.15-RR-I/PCB/ZO-HYD/2017-317, Dt:24.05.2017.
 2. Temporary Revocation of Closure Order No. RR-I-258/TSPCB/U-I/TF/2017-1675 dated 09.09.2017.
 3. Extension of temporary revocation of closure order No. RR-I-258/TSPCB/U-I/TF/2017-3623, dated 02.02.2018.
 4. CFO Order No.782-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2018-168, Dt:29.06.2018.
 5. Extension of Temporary Revocation of Closure Order No. RR-I-258/TSPCB/U-I/TF/2018-1878 dated 10.08.2018.
 6. Extension of Temporary Revocation of Closure Order No.RR-I-258/TSPCB/U-I/TF/2018. Dt:20.03.2019.
 7. Complaint received from Villagers of Kothapally through Board Office on 24.06.2019.
 8. Hearing held on 16.07.2019.
 9. Order No.RR-I-258/TSPCB/U-I/TF/2019-1141, Dt:07.08.2019.
 10. Inspection of the industry by the Rolling Task Force Team on 05.09.2019.
 11. Hon'ble NGT Order dt:31.10.2019 in O.A.No. 934 of 2019.
 12. Inspection of the industry by the Committee Members on 12.12.2019.
 13. Hearing held on 30.12.2019.

1. **WHEREAS**, you are operating the industry located Sy.No.27/A, Kothapally (V), Yacharam (M), Rangareddy District and engaged in production of Meat Bone Meal & Tallow.
2. **WHEREAS**, vide reference 1st cited, the Board has reviewed your industry and issued closure order to your industry vide order dated:24.05.2017 for non compliance of Board directions and operating your industry without obtaining CFO of the Board and causing water & Air pollution and smell nuisance in the surrounding area thereby affecting the public health and environment.
3. **WHEREAS**, vide reference 2nd cited, the Board issued temporary revocation of closure order to your industry on 09.09.2017 for a period upto 31.10.2017 stipulating certain conditions to comply. The Board vide reference 3rd cited, issued Extension of temporary revocation of closure order to your industry on 02.02.2018 for a period upto 30.04.2018 stipulating certain conditions to comply.
4. **WHEREAS**, vide reference 4th cited, your industry has obtained CFO of the Board vide order dated:29.06.2018 with a validity upto 30.06.2023.
5. **WHEREAS**, the Board vide references 5th & 6th cited, issued extension of temporary revocation of closure orders to your industry on 10.08.2018 and 20.03.2019 for a period upto 30.11.2018 and 30.04.2019 respectively stipulating certain conditions to comply.
6. **WHEREAS**, vide reference 7th cited, the Board has received a complaint from Sri Eega Madhusudhan Reddy on 24.06.2019 regarding pollution being caused by the industry. He also stated that, the unit is producing oil illegally by using Animal (Cows) dead bodies and its meat as main raw material and mixing the same in edible oils. He further stated that, the industry is causing severe air pollution / smell nuisance in the area.
7. **WHEREAS**, vide reference 8th cited, your industry was reviewed before the Task Force Committee meeting held on 16.07.2019. After detailed discussion, the Committee recommended to constitute a Rolling Task Force Team to inspect your industry in detail and the status shall be reviewed before the Task Force Committee for taking suitable action. Accordingly, the Board vide reference 9th cited, constituted the Rolling Task Force Team to inspect your industry vide order dated:07.08.2019.
8. **WHEREAS**, vide reference 10th cited, the Rolling Task Force Team inspected the industry on 05.09.2019 and observed the following non compliances:

- i. The industry has provided ETP consists of collection tank, bar screen, Oil and Grease trap, Equalization tank, buffer tank, UASB (Up flow Anaerobic Sludge Blanket) Reactor, aeration tank, secondary clarifier, multi grade filter, treated water storage tank and sludge drying beds After treatment, the industry is using treated waste water for floor washings and onland gardening within the industry premises.
- ii. The committee collected samples from Inlet and Outlet of ETP. As per the analysis report, the values are as given below:

Parameter	Unit	Sample collected from inlet of ETP	Sample collected from outlet of ETP	Limiting standards as per CFO order.
pH at 25°C	-	8.11	7.91	5.5-9.0
Total Suspended Solids	mg/L	1245	225	200
Total Dissolved Solids	mg/L	4656	4473	--
Chemical Oxygen Demand	mg/L	1088	212	--
BOD 3 at 27°C	mg/L	272	36	30
Oil and Grease	mg/L	0.8	0.2	10

- iii. The industry has made provision to discharge washing effluents to outside the compound wall (North side). During inspection, about 5 to 10 ltrs stagnated water observed at northern side compound wall.
- iv. The committee collected sample of the stagnated water observed at northern side of the compound wall. As per the analysis report, the values are as given below:

Parameter	Unit	Sample of the stagnated water observed at northern side of the compound wall
pH at 25°C	-	8.37
Total Suspended Solids	mg/L	1175
Total Dissolved Solids	mg/L	5441
Chemical Oxygen Demand	mg/L	1104
BOD 3 at 27°C	mg/L	221
Oil and Grease	mg/L	0.4

- v. The main source of odour problem is the condensate / gases generated during the cooking process. The industry has provided scrubber followed by bio filter for control of odour nuisance. The industry has provided water sprinklers for bio filter but not operating the sprinklers at the time of inspection.
 - vi. During inspection, odour was observed within the production shed, no odour was observed outside the premises.
 - vii. The industry is having briquette fired boiler of capacity 5 TPH and provided cyclone dust collector as APCE to the boiler. As per CFO, the industry was permitted briquette as a fuel in the boiler, but the industry is using wood as fuel instead of briquette.
9. **WHEREAS**, vide reference 11th cited, Sri Madhusudhan Reddy has filed an OA No. 934 of 2019 before the Hon'ble NGT, New Delhi against pollution being caused by your industry. Accordingly, the Hon'ble NGT vide order dated 31.10.2019 issued following order:

"Grievance in this application is against pollution caused by Kisan Agro Feeds Factory in Kothapally, village Yacharam (MO) Ranga Reddy, Telangana in the process of extracting oil from the dead bodies of animals. The oil is mixed with edible oils causing hazard to the public health.

Let the District Magistrate, Ranga Reddy and the Telangana State PCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in. The nodal agency for compliance and coordination will be the Telangana State PCB.

A copy of this order, along with complaint, be sent to the District Magistrate, Ranga Reddy and the Telangana State PCB by email for compliance.

List for further consideration on 19.03.2020".

10. **WHEREAS**, vide reference 12th cited, the Committee inspected your industry on 12.12.2019 and made following conclusions:

1. The industry has provided control systems at various odour generating locations i.e., suction hood followed by scrubber, bio filters to control the odour problem. However, odour was observed in the production block and within the industry premises.
2. The committee visited the Kothapally village and no odour was observed within the Kothapally village. However, the villagers are informed that they are facing odour problem from the industry.
3. The industry has changed the bio filter media on 05.10.2019.
4. The industry is using raw material i.e., buffalo waste (meat bone meal) generated from slaughter houses located within Hyderabad city. The industry is not using dead animals as raw material.

11. **WHEREAS**, during inspection on 12.12.2019, the committee collected samples from Inlet and Outlet of ETP. As per the analysis report, the values are as given below:

Parameter	Unit	Sample collected from inlet of ETP	Sample collected from outlet of ETP	Limiting standards as per CFO order.
pH at 25°C	-	7.57	7.56	5.5-9.0
Total Suspended Solids	mg/L	765	127	200
Total Dissolved Solids	mg/L	4,690	4,564	--
Chemical Oxygen Demand	mg/L	1,794	274	--
BOD 3 at 27°C	mg/L	424	42	30
Oil and Grease	mg/L	3.5	0.6	10

12. **WHEREAS**, vide reference 13th cited, you were given an opportunity for hearing before the Task Force Committee meeting held on 30.12.2019. The industry representative has not attended the meeting and complainants attended the meeting.

The Committee noted that, during the earlier Task Force Committee meeting held on 16.07.2019, the Complainants informed that, severe odour and smell nuisance in the area and health problems are being caused due to operation of the industry, they also stated that they could not cultivate the fields as agricultural workers are not willing to work in their fields due to smell nuisance. The Committee recommended to constitute a Rolling Task Force to inspect the industry and submit the detailed report for further review before the Committee.

The Committee noted that, the Board accordingly, constituted a Rolling Task Force and the Rolling Task Force team inspected the industry on 05.09.2019 and observed that, the industry has provided ETP to treat the waste water generated from the process. After treatment, the industry is using the treated waste water for floor washings and onland for gardening within the premises. The analysis results of the samples collected from the outlet of the ETP are exceeding the standards stipulated by the Board. During the inspection of the team, it was observed that the industry has made provision to discharge the washing effluents to outside the compound wall and stagnation of waste water was observed at northern side of the compound wall. The analysis results of the samples collected indicate higher values of TDS, COD & BOD indicating discharge of partially treated effluents.

The main source of odour is condensate / gases generated during cooking process. The industry has provided scrubber followed by bio-filter for control of odour nuisance. It was observed that the industry was not operating the sprinklers provided to the bio-filters.

The Committee further noted that, an OA No.934 of 2019 was filed by Sri Madhusudhan Reddy in Hon'ble NGT, New Delhi against the pollution caused by the industry. The Hon'ble NGT vide order dated: 31.10.2019 directed the District Collector and TSPCB to look into the matter, take appropriate action in accordance with Law and furnish a factual and action taken report in the matter within two months. In compliance to the Hon'ble NGT Orders the representative of the District Collector and Board Officials inspected the industry on 12.12.2019 and observed Odour in the production block and within the industry premises. During the visit of the Committee, the villagers of Kothapally informed that they are facing odour problem from the industry.

The Committee noted that, the team has collected the inlet & out let samples from ETP and stagnated water outside the premises. The values of outlet of ETP and stagnated water are exceeding the standards prescribed by the Board.

After detailed discussions, the Committee observed that, the industry is discharging the waste water and is not meeting the standards prescribed by the Board and also the values of outlet of ETP are exceeding the standards prescribed by the Board. The Committee recommended to issue closure order to the industry.

13. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby **issue Closure Orders to your industry** for not meeting the standards prescribed by the Board for outlet of ETP.
14. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that your industry is not meeting the standards prescribed by the Board for outlet of ETP and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
15. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
16. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Kisan Agro Feed,
Sy.No.27/A, Kothapally (V),
Yacharam (M), Rangareddy District

Copy to :

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The Superintending Engineer (Operations), TSSPDCL, Saroornagar, BN Reddy Nagar, Rangareddy District.
3. The JCEE., ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR.I for information and necessary action. The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.
5. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)

ofc

[Handwritten mark]

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 934/2019

Madhusudhan Reddy

Applicant(s)

Versus

State of Telangana

Respondent(s)

Date of hearing: 31.10.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

Application is registered based on a complaint received by post

ORDER

Grievance in this application is against pollution caused by Kisan Agro Feeds Factory in Kothapalli, Village Yacharam (MO) Ranga Reddy, Telangana in the process of extracting oil from the dead bodies of animals. The oil is mixed with edible oils causing hazard to the public health.

Let the District Magistrate, Ranga Reddy and the Telangana State PCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in. The nodal agency for compliance and coordination will be the Telangana State PCB.

A copy of this order, along with complaint, be sent to the District Magistrate, Ranga Reddy and the Telangana State PCB by e-mail for compliance.

List for further consideration on 19.03.2019.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Satyawan Singh Garbyal, EM

October 31, 2019
Original Application No. 934/2019
AK

